

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 4230
TO BE ANSWERED ON 27.03.2023**

SOCIAL AND ECONOMIC SECURITY TO LABOURERS

†4230. SHRI NAYAB SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is providing social and economic security to the labourers and their dependents under the Employees' State Insurance Corporation (ESIC) Scheme and if so, the details thereof;**
- (b) whether the Government is providing financial benefits in difficult time apart from complete medical care to the beneficiary under ESIC in Haryana especially Kurukshetra Parliamentary Constituency;**
- (c) whether the Government is also providing the facility of monthly pension to the dependents of the beneficiaries who die due to industrial accidents or occupational hazards;**
- (d) whether the Government is providing complete medical care like medical attendant, treatment, medicines, injections, specialist consultation and hospitalization to the insured employees and their dependents under ESIC; and**
- (e) whether the ESIC is providing immunization and family welfare services to the insured members and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (e): The Employees' State Insurance Corporation (ESIC) provides comprehensive social security benefits, as per provisions under the Employees' State Insurance (ESI) Act, 1948, in the form of complete medical care and cash benefits to the insured employees, including family members, of the factories/establishments situated in its notified areas in the country as per eligibility. The Act is applicable to the factories and establishments having ten or more employees, drawing wages up to Rs.21000/- (Rs.25,000/- for persons with disabilities).

Contd..2/-

The benefits under the ESI scheme include medical benefit, sickness benefit, maternity benefit, disablement benefit, dependant benefit and funeral expenses, as per provisions under the ESI Act.

Further, the ESI Corporation provides financial support to the dependents of the insured persons who died due to employment injury. ESI Corporation provides monthly cash relief to the dependents of the insured persons for life or until re-marriage. In case any insured person suffer disablement due to any employment injury/occupational disease which results in permanent, partial or total loss of earning capacity, the periodical cash payment are made for life depending on the loss of earning capacity.

Provision of pension is available under Employees' Pension Scheme (EPS) 1995 to workers covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 (EPF & MP Act, 1952) as per eligibility.

The ESIC follows national immunization policy. Accordingly, immunization programmes, including selective immunization during the breakout of any epidemic, for insured persons are carried out by the ESIC, through its network of hospitals and dispensaries. ESIC also participates in various national health programmes of the Central Government.

During the year 2021-22, a total of 100459 immunization of the beneficiaries were carried out relating to Bacile Calmette-Guerin (B.C.G.), Measles, Diphtheria-Pertussis-Tetanus (D.P.T.) and Polio.
